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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 5467/2021

MANAN SINGH

..... Petitioner

Through Mr. Vivek Gupta, Adv.

versus

GOVERNMENT OF NCT OF DELHI & ORS Respondent

Through Mr. Anuj Aggarwal, GNCTD
alongwith Ms. Ayushi Bansal, Adv.
for R-1/ GNCTD.

Mr. Anurag Ahluwalia, CGSC
alongwith Mr. Abhigyan Siddhant &
Mr. Nitnem Singh Ghuman, Adv. for
R-3/UOI.

CORAM:

HON'BLE MS. JUSTICE REKHA PALLI

ORDER

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21.05.2021

CM APPL. 16939/2021

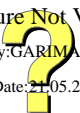
1. Exemption allowed, subject to all just exceptions.
2. Court fee be paid within two weeks of the Court resuming physical hearing.
3. The application stands disposed of.

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4. Vide the present petition, the petitioner, whose father is suffering from COVID-19 and has been admitted in Medanta Medicity, Gurugram, Haryana with UHID – MM00050574 for treatment, has sought a direction to the respondents to provide seven doses per day of Liposomal Amphotericin

Signature Not Verified

Signed By: GARIMA MADAN
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Signing Date: 21.05.2021
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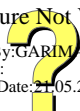


B Injection/Amphonex-50 mg for his father. It is the petitioner's case that his father has been hospitalised for COVID-19 treatment for over a month now and was prescribed the injection over six days ago. Ever since then, the petitioner has been desperately petitioning the respondents and the health departments of the Central Government and the Government of Haryana to help him get the medicine, to no avail.

5. Issue notice. Mr. Anuj Aggarwal and Mr. Anurag Ahluwalia accept notice on behalf of respondent nos.1 & 3 respectively.

6. Learned counsel for respondent no.1 submits that since the petitioner's father is not taking treatment from a hospital situated within the NCT of Delhi but has, instead, been admitted to a hospital in Haryana, the petitioner ought to approach the concerned authorities in Haryana for these reliefs. This submission of respondent no.1 has been noted only to be rejected. It is a matter of public knowledge that the deadly, highly infectious nature of the second wave of COVID-19 and the unpreparedness of the health infrastructure in the city had compelled many desperate citizens of the NCT of Delhi, like the petitioner's father, to seek admission/ medical attention at hospitals in the neighbouring states.

7. However, given that the father of the petitioner has been battling with COVID-19 for over a month and the administration of this drug, which he has already been deprived of for the last six days, would determine his recovery, I find that there is a definite urgency in the matter. The life of the petitioner's father hangs in the balance. I am, therefore, of the view that it would be in the interest of justice to direct the respondent no.1 to take a compassionate view towards the petitioner's request and, if at all possible, to provide his father Mr Arvinder Singh with the necessary medicine for his



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treatment, atleast for the next few days.

8. Upon the petitioner filing process fee, issue notice to respondent no.2/
State of Haryana.
9. List on 25.05.2021.

REKHA PALLI, J

MAY 21, 2021
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